

MR. DEPUTY-SPEAKER : Do not be in a hurry.

...(Interruptions)

[Translation]

MR. DEPUTY-SPEAKER : I am calling out the names of all the members.

...(Interruptions)

MR. DEPUTY-SPEAKER : The names of all the members are included in this list.

...(Interruptions)

SHRI RAM NAIK (Mumbai-North) : Mr. Deputy-Speaker, Sir, one crore fishermen of our country are suffering losses due to the policy adopted by the Government regarding deep sea fishing and also because of issuance of licences to the foreign trawlers and that is why the National Fish Workers Forum has launched an agitation by blockading prominent ports of India such as Mumbai, Kandla and Vishakhapatnam from today itself. P. Murari Committee was set up two years ago and it had several MPs as members and all the members had unanimously made recommendations which were accepted by the Government. Despite the acceptance of those recommendation, the licences are still being issued to trawlers and their licences are not being cancelled. The Ministry of Food Processing maintains that it is going to cancel licences whereas the Law Ministry is of the opinion that the licences cannot be cancelled. In the nine states spanning from Gujarat and Maharashtra upto West Bengal, about one crore fishermen have started this agitation of blockading ports from today. I demand that the Government should clarify its stand and alongwith this, the Government should act upon its decision to cancel the licences already issued. Hon'ble Minister should give a statement as to what action the Government propose to take in this regard...(Interruptions)

MR. DEPUTY-SPEAKER : If you want to say something, I would not stop from doing so.

SHRI RAM NAIK : The agitation is going to start in Mumbai, Kandla and Vishakhapatnam ports from today. If the Government does not pay any attention towards this matter, you might recall that two years ago, Shri Thomas Kochari had also sat on a fast on this issue and at that time the House requested him to break his fast and only then he broke his fast. Hence my submission is that Hon'ble Minister should express his reaction in this regard.

SHRI SRIKANTA JENA : Mr. Deputy-Speaker, Sir, P. Murari Committee had made certain recommendation and

the Government had stated that it would accept them. I would apprise the hon. Minister in-charge and would also inform about the latest position. I feel that the Minister would have a talk with you and find a way out...(Interruptions)

SHRI YELLAIAH NANDI (Siddipet) : Mr. Deputy-Speaker, Sir, there is a 100 year old temple in Sikanderabad cantonment where thousands of people offer prayers. The Sikanderabad cantonment comprises of defence area and on 26th, 150 military personnel demolished the compound wall of the temple at 3.30 in the morning. For the last twenty years, a person belonging to minority community is the member of the Cantonment Board. His name is Mohammad Khan. The residents of that mohalla say that they suspected the involvement of that member and that is why law and order problem arose there. Now the Commissioner is handling the situation. A bandh was also organised there. If the Military authority proposes to demolish any compound wall, it should first hand out a notice in this regard. But that compound wall was demolished at 3.30 in the morning. My submission is that the Defence authority should initiate action in this regard. Prior to this incident, an old church being repaired in Tilmilgiri village falling under the cantonment area was also demolished by the cantonment authority.

As for the M.P. local area fund for cantonment area in Sikanderabad, one lakh rupees...

MR. DEPUTY-SPEAKER : You are raising several issues.

SHRI YELLAIAH NANDI : There are two or three issues.

MR. DEPUTY-SPEAKER : You are supposed to raise only one issue.

SHRI YELLAIAH NANDI : It is noted down here.

MR. DEPUTY-SPEAKER : It might be, but only one subject is allowed to be raised.

SHRI YELLAIAH NANDI : The one lakh rupees of M.P. local area fund were to be used for the construction of Community Hall and the construction was also going on, but the Executive Officer...(Interruptions)* He went there...

MR. DEPUTY-SPEAKER : Please do not take any names. It is sufficient to mention the designation of Executive Officer.

SHRI YELLAIAH NANDI : The construction was stopped on the orders of Executive Officer. Just as the Military authority took the step without giving any prior notice. That is why law and order problem arose there.

*Not Recorded.